

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **09nd** day of **January**, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/01420/2018

1. Rinku Kumar Meena, S/o Bhagan Chand Meena, R/o Village and Post Kalwari, Tehsil – Khatumar, P.S. – Khaeali, District – Alwar, State – Rajasthan.
2. Shyam Bihari Meena, S/o Sri Hans Raj Meena, R/o Village & Post – Kotri, Tehsil – Hindan City, P.S. – Hindan City, District – Karoli, State- Rajasthan.
3. Kamlesh Kumar Meena, S/o Babul Lal Meena, R/o Village – Sawliyawal, Post-Antpura, Tehsil-Bassi, P.S.- Toonga, District – Jaipur, State – Rajasthan.
4. Adesh Kumar Meena, S/o Sri Raghunath Meena, R/o Village – Gotyakapura, Post- Dharilya, Tehsil – Nadoti, P.S. – Nadoti, District – Karoli, State- Rajasthan.
5. Hakim Singh Meena, S/o Devi Lal Meena, Village-Badapura, Post – Mansalpur, Distt. – Karoli, State – Rajasthan, Pincode – 32242.
6. Ram Prasad Meena, S/o P. Prahalad Meena, Village-Sureli, Post – Sureli, Distt. Tonk, State – Rajasthan, Pin -304024.
7. Amit Kumar S/o Fuchu Mandal, R/o Village – Brahmsthan, Post – Bariarpur, District- Munger, State – Bihar, Pin – 811211.

.....Applicants.

By Advocate –Shri Vijay Gopal

V E R S U S

1. Union of India through its Secretary, Ministry of Railway, New Delhi.
2. The General Manager, North Central Railway, Allahabad.
3. The Chairman Railway Recruitment Cell, North Central Railway, Allahabad, Balmiki Chauraha, Nawab Yusuf Road, Allahabad- 211001.

..... Respondents

By Advocate : Shri S.M. Mishra

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member-A :

Learned counsel for the applicants states that all the applicants applied for the post of Group 'D' in the respondents' department in

2010 against advertisement dated 19.12.2010. All the applicants appeared in the written test as well as physical test. They were also asked to produce the documents which were duly verified by the department. But they did not receive the offer of appointment. The applicants have given the representation in this regard but no reply has been received from the department for any one of the applicants, hence this OA.

2. Learned counsel for the applicants also states that the applicants will be satisfied if a direction is given to the respondents to consider their representations.

3. Learned counsel for the respondents does not oppose this. He only states that the respondents will be at liberty to take a decision on the representation of the applicants on merits as well as delay. He was informed that the respondents shall be free to take this ground as well into consideration while deciding the representation.

4. The applicants may prefer a fresh representation before the respondents' department within two weeks from today. On receipt of representations, the respondents' department is directed to take a view on the representations of the applicants within a period of four months thereafter and pass a reasoned and speaking order. The order so passed shall be communicated to the applicant.

5. It is made clear that this order does not constitute any expression or opinion on the merits of the case or on other.

6. In view of the above direction, the OA is disposed of. No costs.

Member-J

Member-A

RKM/